Corrigendum Announcement To The Shareholders of
ALKYL AMINES CHEMICALS LIMITED

Registered Office: Nirman Vyapar Kendra, 401-407, Plot No.10, Sector 17, DBC, Vashi, Navi Mumbai-400703

This Corrigendum ('Corrigendum Announcement') to the Public Announcement published on April 21, 2008 (Public Announcement or PA) is being issued by Chartered Capital And Investment Limited, the Manager to the Offer, on behalf of Mr. Yogesh M Kothari ("Acquirer") and Persons Acting in Concert pursuant to Regulation 11(1) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (Regulations) and subsequent amendments thereto read with SEBI letter No.CFD/DCR/MM/TO/127353/08 dated June 2, 2008

The Shareholders are requested to note the following material amendments with respect to Public Announcement:

1. BACKGROUND TO THE OFFER

The Offer was initially made under Regulation 11(2) of the SEBI (SAST) Regulations, 1997. However it has been modified and now offer is being made under Regulation 11(1) of the Regulations i.e. for consolidation of the holdings of the acquirer in the Target Company.

2. JUSTIFICATION OF OFFER PRICE

Offer price had been calculated in the Public Announcement with date of PA as reference date. Minimum offer price with PA as reference date was Rs.98.70 and therefore Offer Price was fixed at Rs.100 per share in terms of Regulation 20(4) of SEBI (SAST) Regulations, 1997. However, in terms of explanation (ii) to regulation 20(11), the offer price has been re-calculated with date of Board Meeting (October 31, 2006) which authorized the preferential allotment of Preference Shares to the acquirer as the reference date. Minimum offer price with October 31, 2006 as reference date comes to Rs.75. However, Offer Price has been kept unchanged at Rs.100 per share in terms of Regulation 20(4) of SEBI (SAST) Regulations, 1997.

3. PRICE PAYABLE FOR THE SHARES TO BE ACCEPTED IN THE OFFER & FINANCIAL ARRANGEMENTS

There has been a delay of 12 days in making the Public Announcement for which SEBI has asked us to pay interest @10% p.a. on the offer price of Rs.100 per share which amounts to 33 paise and has been added to original offer price of Rs.100.00 per share making the "total consolidated price" to be paid for the equity shares tendered to Rs.100.33 per share. Consequential changes in the funds required will also be made as the total funds required will increase from Rs.20,39,64,000 to Rs.20,46,37,082 due to the interest portion.

4. REVISED ACTIVITY SCHEDULE

A revised schedule of some of the major activities in respect of the offer is given below:

Sr. No.	Activity	Original Schedule Day and Date	Revised Schedule Day and Date
1	**Date of Public Announcement (PA)**	**April 21, 2008, Monday**	**April 21, 2008, Monday**
2	Specified Date (For the purpose of determining the names of shareholders to whom letter of offer would send)	May 16, 2008, Friday	May 16, 2008, Friday
3	Last Date for a Competitive Bid	May 12, 2008, Monday	May 12, 2008, Monday
4	Date by which Letter of Offer will be dispatched to the Shareholders	June 3, 2008, Tuesday	June 13, 2008, Friday
5	**Offer Opening Date**	**June 13, 2008, Friday**	**June 18,2008, Wednesday**
6	Last date for revising the offer price/number of shares	June 23, 2008, Monday	June 26, 2008, Thursday
7	Last date for withdrawal by Shareholders	June 27, 2008, Friday	July 2, 2008, Wednesday
8	**Offer Closing Date**	**July 2, 2008, Wednesday**	**July 7, 2008, Monday**
9	Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be dispatched	July 17, 2008, Thursday	July 22, 2008, Tuesday

5. MISCELLANEOUS

a) Acquirer would maintain the listing status of the equity shares of the company. In case the offer results in the public shareholding in the Target Company being reduced below the minimum level required as per the Listing Agreement with the Stock Exchanges for the purpose of listing on continuous basis, the Acquirer in terms of the provisions of regulation 21(2) of the SEBI (SAST) Regulations, 1997 will facilitate the target company to raise the level of Public shareholding to the level specified for continuous listing as specified in the listing agreement with the stock exchange within the time mentioned therein. Accordingly, the Acquirer undertakes to comply with the provisions of the listing agreement so as to maintain the minimum % of public shareholding in the Target Company required for continuous listing. Acquirer further undertakes that the listing status of the equity shares of the company will be maintained for a period of not less than 3 years from the date of completion of the open offer.

b) The acquisition of the shares by the acquirer in the open offer will be financed through Internal / personal resources. In addition to the Rs.550.00 lacs lying in the escrow account, amount invested in the mutual funds whose NAV as on May 15, 2008 was Rs.1638.60 lacs, will be used for acquisition of shares in the open offer by the acquirer.

c) We have ensured and hereby confirm that disclosures in paras 4.4, 4.5 and 4.6 of the Letter of offer are in strict compliance with the Regulation 16(ix) of SEBI (SAST) Regulations, 1997.

6. GENERAL

This announcement should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in PA. All other terms and conditions of the offer remain unchanged. For further details, please refer to the Letter of Offer and Acceptance Form & Withdrawal Form.

The Acquirer, Mr. Yogesh M Kothari along with Persons Acting in Concert, Mr. Suneet Y. Kothari, Ms. Nini Y. Kothari, Directors of M/s YMK Trading & Consultancy Private Limited, M/s SYK Trading & Consultancy Private Limited, M/s Anjyko Investment Private Limited and M/s Niyoko Trading & Consultancy Private Limited, accept full responsibility for the information contained in this Public Announcement and also for the obligations of Acquirers laid down in the Regulations and subsequent amendments thereof.

This Public Announcement will also be available on SEBI's website at **www.sebi.gov.in**

Issued on behalf of the Mr. Yogesh M Kothari (Acquirer) & PACs, by Manager to the offer

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Date: June 10, 2008 **Place: Ahmedabad**